

(c) The quantity exported and foreign exchange earned therefor during last three years is as under :

Year	Quantity of red-sanders exported (In '000 kgs.)	Value (Rs. in lakhs)
1982-83 (upto Feb. 1983)	30.5	2.148
1983-84 1984-85	} Data are not yet finalized.	

(d) Two cases of smuggling involving 1871 kgs. of red-sanders wood valued at Rs. 3.674 lakhs have come to the notice of the government.

(e) Directorate of Revenue Intelligence and its field formations who are directly concerned with anti-smuggling operations are taking necessary measures to control the smuggling.

Losses in ITDC

6599. SHRI M. RAGHUMA REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the ITDC has been suffering losses;

(b) if so, the details thereof for the past three years;

(c) whether despite this loss marketing staff have been awarded bonus and other rewards for their performance;

(d) if so, the details thereof;

(e) whether Government propose to appoint a Committee to enquire into losses and the causes thereof;

(f) whether the ITDC operations have been closed down at Hyderabad; and

(g) if so, whether this will not cause hardship to the staff and their families ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (d). Since inception, ITDC has been running at a profit. As the Marketing Divi-

sion forms an integral part of the Corporation, the employees of this Division, like all other employees of the ITDC, are paid bonus in accordance with the provisions of the Bonus Act, 1965 as amended from time to time.

(e) Does not arise, in view of reply (a) above.

(f) and (g). ITDC closed down its Ashok Travels and Tours (ATT) Unit at Hyderabad in December, 1984 due to continued losses. ITDC Management has not retrenched any employee of this Unit and their services are being/will be utilised in the Southern Region itself.

Sweepers Working in Private Houses/ Government Flats in Delhi

6600. SHRI ANADI CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi Administration or the Municipal Corporation of Delhi have any administrative control over the private sweepers who work in private houses or Government flats in Delhi/New Delhi and do cleaning work;

(b) whether these two bodies are competent to take any action against these private sweepers when they do not perform cleaning jobs well and create unhygienic conditions in the private houses/Government flats;

(c) whether NDMC or any other Government body has any control over these sweepers; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (d). The Delhi Administration, the Municipal Corporation of Delhi, or the New Delhi Municipal Committee have no control over private sweepers who work in private houses or Government flats in Delhi/New Delhi. However, a private sweeper who discontinues to do house scavenging without reasonable cause or without giving 14 days notice to his employer in the MCD area can be proceeded against under section 388 of the DMC Act and a maximum fine of Rs. 10 can be imposed on him. This provision can be